

The existing limit of two years is considered sufficient and classification of Government servants according to service is more suitable than classification by pay.

The question whether and how a similar control could be exercised over officers who are not drawing a pension is under examination in the Ministry of Home Affairs.

SHRI H. C. DASAPPA: May I know, Sir, whether the Government have ascertained how many of these Government servants have accepted employment in private business with which they had intimate connection?

SHRI B. N. DATAR: Sir, the number is very small.

SHRI H. C. DASAPPA: I can very well understand the number being small. If it is small, then it must be easier to give their number.

DR. K. N. KATJU: We require notice.

GEOLOGICAL SURVEY OF RAIGARH AND JASPUR IN MADHYA PRADESH

*601. DR. W. S. BURLINGAY (ON BEHALF OF SHRI RATANLAL KISHORILAL MALVIYA): Will the Minister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state:

(a) whether any Geological Survey was conducted during the period from 1939 to 1944 in the merged Chhattisgarh States of Raigarh and Jaspur (now forming part of the Raigarh District in Madhya Pradesh);

(b) if so, what mineral potentialities were discovered as a result of such survey;

(c) whether it is a fact that rich gold deposits have been discovered there; and

(d) when the report about the said survey was submitted and what action Government have taken thereon?

THE DEPUTY MINISTER FOR NATURAL RESOURCES AND SCIENTIFIC RESEARCH (SHRI K. D. MALAVIYA): (a) to (d). A statement giving the information is laid on the Table of the House.

Statement

(a) Yes Sir

The occurrences of mica and ochre were noted in Jashpur but detailed prospecting is necessary to establish potentialities of the deposits. Titaniferous bauxite of good quality was found in several parts of Jashpur but deposits cannot be exploited economically unless facilities for cheap transport become available. Occurrences of white clay, coal (inferior grade) and low grade limestone have been reported from Raigarh but these are of little economic value.

(c) Gold washing on the banks of Ib, Maini, Sonajar and a few other streams has been a long standing practice with the local people of Jashpur.

The source of the alluvial gold to the tourmaline quartz veins which are genetically connected with the granitic intrusives has been traced. Crushing tests made at Bongaon yielded 1.3 grains of gold per ton of quartz. The assay made on eight specimens of quartz collected at random from the out crops of veins at eight different localities showed a gold content ranging from a trace to 16 penny-weights to the ton. Some of the quartz veins appear promising but it is not possible to make any statement regarding their economic possibilities without knowing whether they persist in depths with their values. This requires extensive prospecting.

(d) Exploitation of minerals is the responsibility of the State Governments and all reports regarding occurrences of minerals in States are invariably brought to the notice of State Governments.

DR. W. S. BURLINGAY: May I know, Sir, what is the source of Gov-

ernment's information in this respect? Is it the report of 1939?

SHRI K. D. MALAVIYA: The results of the investigation carried out by the Geological Survey of India during the period 1939-44 in the Chhattisgarh State and Raipur Division, published in the Geological Survey of India, No. 75, General Report.

DR. W. S. BURLINGAY: Does that information still hold good?

SHRI K. D. MALAVIYA: Yes, Sir; to an extent they hold good.

DR. W. S. BURLINGAY: Has there not been any further survey of the area?

SHRI K. D. MALAVIYA: There have been some further surveys. With regard to Titaniferous bauxite good quality has been found in several parts of Jashpur but they will not be worth exploiting, unless facilities for transport and communications are developed. With regard to gold, the officers of the Geological Survey of India have carried out some further survey and the samples of eight specimens collected show varying quantity of gold ranging from traces to 16 d.w.t. per ton. Some more investigations were carried out in this area, but, they do not envisage any better prospects at the moment.

IRREGULARITIES AND FRAUDS IN GOVERNMENT DEPARTMENTS

*603. **SHRI H. C. DASAPPA (ON BEHALF OF SHRI GOVINDA REDDY):** Will the Minister for FINANCE be pleased to state:

(a) whether any decision has been taken on the recommendations of the Estimates Committee contained in paragraph 40 of the Ninth Report of the Committee for 1953-54, that a report regarding all cases of irregularities, frauds, etc., in the various Ministries should be submitted to Parliament every three months;

(b) if so, what is the decision taken; and

(c) if a decision has not so far been taken, the reasons therefor?

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): In reply to (c). The Comptroller and Auditor-General has decided to submit a report on important cases of financial irregularities, frauds, etc., noticed in audit in a particular financial year within the first six to eight months of the following year. He does not, however, consider it practicable to prepare reports every three months as suggested by the Estimates Committee.

SHRI H. C. DASAPPA: May I know, Sir, as to what are the difficulties in the way of presenting these reports every three months to Parliament?

SHRI M. C. SHAH: The Comptroller and Auditor-General, whose views were taken, said:

"Responsibility for securing efficiency of audit vests in the Comptroller and Auditor-General. This is naturally kept under review continuously and steps are initiated from time to time for securing greater efficiency and control. It has also been decided that the preparation of Appropriation Accounts should not necessarily hold up the submission of an Audit Report on important financial irregularities. It is proposed therefore to submit a report on the important financial irregularities noticed in Audit in a particular financial year within the first six to eight months of the following financial year. It is not practicable to prepare reports every three months as suggested by the Estimates Committee."

SHRI H. C. DASAPPA: May I know, Sir, whether the other recommendation, that this information regarding irregularities and frauds should be made available to the Finance Ministry, has been accepted by the Government?